

IN THE HIGH COURT OF ORISSA AT CUTTACK

SUO MOTU W.P.(C) No.34766 of 2020

In Re: Removal of Unauthorized Religious Structures on Public Land *Petitioner*

-versus-

Chief Secretary, State of Odisha *Opposite Party*
Mr. P. K. Muduli, AGA

CORAM:
THE CHIEF JUSTICE
JUSTICE R. K. PATTANAİK

ORDER

11.04.2022

Order No.

06. 1. An additional affidavit dated 8th April, 2022 has been filed by the Chief Secretary, Government of Odisha stating that from the date of passing of the last order on 8th December, 2021 till 31st March, 2022 action has been taken in respect of 139 religious structures. However, it is not indicated how many of these structures have been removed, relocated or regularized.
2. It is further stated that action has already been taken in respect of 13282 religious structures of which as many as 10738 have been regularized, 562 have been relocated and 1982 have been removed. There is a balance of 5339 religious structures in respect of which it is stated that “process is going on.” A further affidavit be filed before the next date.
3. List on 22nd August, 2022.

(Dr. S. Muralidhar)
Chief Justice

(R. K. Pattanaik)
Judge